Registered No. HSE/49. [Price : Rs.2-00 Paise

RIGHT TO INFORMATION

ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 18 AMARAVATI, MONDAY, 17th SEPTEMBER, 2018.

ANDHRA PRADESH BILLS

ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 17th September, 2018.

L. A. BILL No. 18 of 2018

A BILL FURTHER TO AMEND THE ANDHRA PRADESH HOUSING BOARD ACT, 1956.

Whereas, the Legislature of the State of Andhra Pradesh enacted the Andhra Pradesh Housing Board Act, 1956 (Act No. 46 of 1956) to provide for measures to be taken to deal and satisfy the need of housing accommodation;

And whereas, the said Act established a Housing Board and conferred on it various governmental powers and privileges to discharge the State's obligation of providing housing, to various sections of the society.

And whereas, the State has transferred land to the Housing Board from time to time to enable Housing Board to discharge its obligation of providing housing on behalf of the State;

And whereas, the Housing Board has been functioning as an agent and extended arm of the State of Andhra Pradesh for the purposes of discharging the State's obligation of providing housing;

And whereas, there is a need to amend the said Act to further clarify on the status of the Housing Board established under the Act No. 46 of 1956;

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-ninth year of the Republic of India as follows,

Short title and commencement.

1. (1) This Act may be called the Andhra Pradesh Housing Board (Amendment) Act, 2018.

(2) Sub-section (5) of Section 6 shall be deemed to have come into force with effect on and from 01.04.2002.

(3) Remaining provisions of this Act shall be deemed to have come into force with effect on and from 01.01.2000.

Amendment of Preamble Act No.46 of 1956.

2. In the Andhra Pradesh Housing Board Act, 1956, (hereinafter referred to as the Principal Act), for the preamble, the following shall be substituted, namely,-

"Whereas, the Directive Principles of State Policy command the State to promote the welfare of the people and providing housing is essential for promoting the welfare of the people;

And whereas, there is a serious need for housing accommodation in the State for several sections of the society;

And whereas, the Andhra Pradesh Housing Board was established under the Act as an agent and an extended arm to the State by discharging the duty of the State for providing housing to the various classes of the people including poor, low income and the middle income groups, in particular, people belonging to the Scheduled Castes, Scheduled Tribes, Backward Classes and Minority Communities;

And whereas, various governmental powers and privileges have been conferred on the Andhra Pradesh Housing Board for discharging the said duties;

And whereas, such Board would hold all the land on behalf of the State and enter into various actions/transactions on behalf of the State for the purpose of providing housing to the needy and developments of housing infrastructure;

And whereas, all the powers and functions exercised by the Andhra Pradesh Housing Board are deemed to have been exercised by the State of Andhra Pradesh and property and income of the Andhra Pradesh Housing Board shall always be deemed to be that of the State falling under Article 289 (1) of the Constitution of India;

Accordingly, the Board is vested with the various powers and privileges of the State to discharge the responsibility of the State for providing housing accommodation".

3. In the Principal Act, in Section 3,- Amendment of Section 3

(1) (a) the existing sub-section (3) shall be renumbered as sub-section (6).

(b) in the existing explanation, for the expression "sub-section(3)" the expression "sub-section (6)" shall be substituted.

(2) after sub-section (2), the following sub-sections shall be inserted, namely,-

"(3) For the removal of doubts, it is clarified that the Board is and always be deemed to be an agent and extended arm of the State and shall act and deemed at all times to have acted on behalf of the State while discharging its functions under this Act.

(4) Notwithstanding any other provision in the Act or any other law, for the time being in force, the Board shall hold and be deemed to have held all movable and immovable property and all funds on behalf of the State and all income thereon shall belong to the State and shall always be deemed to have belonged to the State.

(5) For the purpose of Sections 13, 14 and 15 or any other provision relating to contracts under the Act, the Board shall enter into and all along be deemed to have entered into contracts as an agent of the State and all such acts and contracts shall be deemed to have been entered into on behalf of the State."

Amendment of Section 4

4. In the principal Act, in section 4, for sub-section (1), the following shall be substituted, namely, -

"(1) The Board shall consist of the following members, namely,-

(a) The chairman to be appointed by the Government;

(b) The Secretary/Principal Secretary/Special Chief Secretary to Government, Municipal Administration and Urban Development Department;

(c) The Vice Chairman and Housing Commissioner, Ex-Officio;

(d) The Managing Director, Andhra Pradesh State Housing Corporation Ltd.,

(e) The Managing Director, Andhra Pradesh Township and Infrastructure Development Corporation Ltd;

(f) The Commissioner, Capital Region Development Authority;

(g) The Mission Director, Mission for Elimination of Poverty in Municipal Areas;

(h) The Additional Secretary/Joint Secretary/Deputy Secretary, Municipal Administration and Urban Development Department;

(i) An officer of the Finance Department to be nominated by the Government;

(j) The Chief Engineer, Andhra Pradesh Housing Board, Ex-Officio;

(k) The Chief Engineer/Engineer-in-Chief (Public Health), Ex-Officio;

(l) The Chief-Engineer / Engineer-in-Chief(Buildings), Ex-Officio ;

(m) The Director of Town & Country Planning, Ex-Officio;

(n) The Commissioner and Director of Municipal Administration, Ex-Officio;

(o) The Additional Secretary/Joint Secretary/Special Secretary, Energy Department;

(p) The Commissioner, Municipal Corporation of Vijayawada, Ex-Officio;

(q) The Vice Chairman of the Visakhapatnam Urban Development Authority;

(r) The Regional Chief / Executive Director, Housing and Urban Development Corporation;

(s) Two Members to be nominated by the Government each to represent the Coastal Andhra and Rayalaseema regions of the State;

(t) Any other Member(s) appointed by the Government."

5. In the principal Act, in Section 55, for sub-section (4), the following shall be substituted, namely,- Amendment of Section 55.

"(4) For the purpose of this Chapter, the Appellate Authority shall be the District Judge within whose jurisdiction such premises are situated.".

6. In the principal Act, in Section 58,- Amendment of Section 58.

(1) In sub section (1), after the words "The Board shall have its own fund.", the following words shall be added, namely,-

"The fund shall be vested and deemed to have always vested in the State. The fund shall be operated by the Board based on or according to the directions given by the State from time to time. All receipts into the said Fund and all payments from the said Fund shall be received and made, and be so deemed to have been received and made by the Board on behalf of the State";

(2) in sub-section (2), for the words "the Central Government or State Government", the words "any Government" shall be substituted.

(3) in sub-section (4), the following words shall be added at the end, namely,- "and to pay any deficit in the Fund"

(4) in sub-section(5), for the words "Hyderabad State Bank", the words "State Bank" shall be substituted.

(5) sub-section (7) shall be omitted.

7. In the Principal Act, for Section 59, the following shall be substituted, namely, - Amendment of Section 59.

"59. All property, Fund and all other assets held by the Board on behalf of the State shall be applied by the Board for the purpose of this Act and in accordance with the provisions of this Act.".

8. In the Principal Act, in Section 63, in sub-section (3), the following shall be added at the end, namely,- Amendment of Section 63.

The audited accounts shall be laid before each house of the State Legislature as soon as may be after they are received by State Government.".

9. In the Principal Act, in Section 64, in sub-section (1), the following shall be added at the end, namely, - Amendment of Section 64.

"The audited accounts shall be laid before each house of the State Legislature as soon as may be after they are received by State Government.".

10. The Andhra Pradesh Housing Board (Amendment) Ordinance, 2018 is hereby repealed. Repeal of Ordinance No.6 of 2018.

ఆంధ్రప్రదేశ్ బిల్లులు

ఆంధ్రప్రదేశ్ శాసనసభ

ఈ క్రింది బిల్లు ఆంధ్రప్రదేశ్ శాసనసభలో 2018, సెప్టెంబరు 17వ తేదీన ప్రవేశపెట్టబడినది.

2018లోని 18వ శాసనసభ బిల్లు

ఆంధ్రప్రదేశ్ గృహ నిర్మాణ సంస్థ చట్టము, 1956ను ఇంకనూ సవరించుటకైన బిల్లు.

గృహవసతి అవసరాలను తీర్చేందుకు అవసరమైనట్టి చర్యలు చేపట్టేందుకు ఆంధ్రప్రదేశ్ గృహనిర్మాణ సంస్థ చట్టము, 1956 (1956లోని 46వ చట్టము)ను ఆంధ్రప్రదేశ్ రాష్ట్ర శాసనమండలి చేసినందుననూ;

మరియు సమాజంలోని వివిధ వర్గాల వారికి గృహనిర్మాణాలను సమకూర్చే రాష్ట్ర బాధ్యతను నిర్వర్తించేందుకు సదరు చట్టము గృహనిర్మాణ సంస్థను ఏర్పాటుచేసి, దానికి ప్రభుత్వ వివిధ అధికారములను మరియు విశేషాధికారములను ఒసగినందుననూ;

మరియు రాష్ట్రం తరపున గృహ నిర్మాణ అవసరాలను తీర్చేందుకు ఆయా సమయములందు సదరు సంస్థకు రాష్ట్ర ప్రభుత్వము భూమిని బదిలీచేసినందుననూ;

మరియు గృహనిర్మాణ సంస్థ ఏజెంటుగా పనిచేస్తూ, గృహ నిర్మాణాలను సమకూర్చే రాష్ట్ర ప్రభుత్వ బాధ్యతను నెరవేర్చేందుకు తన చేయూతను సమకూరుస్తున్నందుననూ;

మరియు 1956లోని 46వ చట్టము క్రింద ఏర్పాటు చేయబడిన గృహనిర్మాణ సంస్థ స్థాయిని మరింతగా స్పష్టీకరించేందుకు సదరు చట్టమును సవరించవలసిన అవసరమున్నందుననూ;

భారత ప్రజారాజ్యపు అరవై తొమ్మిదవ సంవత్సరములో ఆంధ్రప్రదేశ్ రాష్ట్ర శాసనమండలి ఈ క్రింది విధముగా శాసనము చేసినది:-

1. (1) ఈ చట్టమును ఆంధ్రప్రదేశ్ గృహ నిర్మాణ సంస్థ (సవరణ) చట్టము, 2018 అని పేర్కొనవచ్చును. సంగ్రహనామము మరియు ప్రారంభము.

(2) 6వ పరిచ్ఛేదపు ఉపపరిచ్ఛేదము (5), 1-4-2002వ తేదీన మరియు అప్పటి నుండి అమలులోనికి వచ్చినట్లు భావించబడవలెను.

(3) ఈ చట్టము యొక్క మిగిలిన నిబంధనలు 1-1-2000వ తేదీన మరియు అప్పటి నుండి అమలులోనికి వచ్చినట్లు భావించబడవలెను.

2. (ఇందు ఇటు మీదట ప్రధాన చట్టమని పేర్కొనబడు) ఆంధ్రప్రదేశ్ గృహ నిర్మాణ సంస్థ చట్టము, 1956 లోని ఉపోద్ఘాతమునకు బదులుగా, ఈ క్రింది దానిని ఉంచవలెను, అదేదనగా,- ఉపోద్ఘాతమునకు సవరణ. 1956లోని 46వ చట్టము.

"రాష్ట్ర విధాన నిర్ణయ ఆదేశిక సూత్రములు, ప్రజల సంక్షేమాన్ని పెంపొందించేందుకు మరియు ప్రజల సంక్షేమాన్ని పెంపొందించడానికి గృహ నిర్మాణ వసతులను సమకూర్చడం అత్యావశ్యకమని ఆదేశిస్తున్నందుననూ;

మరియు, సమాజంలో అనేక వర్గాల వారికి రాష్ట్రంలో గృహ వసతి అవశ్యకత ఎంతగానో ఉన్నందుననూ;

మరియు ముఖ్యంగా అనుసూచిత కులాలు, అనుసూచిత జనజాతులు, వెనుకబడిన తరగతుల వారు మరియు అల్ప సంఖ్యాక వర్గాల ప్రజలకు, పేద, అల్ప ఆదాయ మరియు మధ్యతరగతి ఆదాయ వర్గాల వారితో సహా, వివిధ తరగతుల వారికి గృహ నిర్మాణ వసతిని కల్పించే రాష్ట్ర కర్తవ్యాన్ని

(ఎస్) రాష్ట్రంలోని కోస్తా ఆంధ్రా మరియు రాయలసీమ ప్రాంతాలకు ప్రాతినిధ్యము వహించేందుకు ఒక్కొక్కరు చొప్పున ప్రభుత్వముచే నామనిర్దేశము చేయబడు ఇద్దరు సభ్యులు;

(టి) ప్రభుత్వముచే నియమించబడు ఎవరేని ఇతర సభ్యుడు(లు);"

55వ పరిచ్ఛేదమునకు సవరణ.

5. ప్రధాన చట్టము యొక్క 55వ పరిచ్ఛేదపు ఉప-పరిచ్ఛేదము (4)నకు బదులుగా ఈ క్రింది దానిని ఉంచవలెను; అదేదనగా,-

"(4) ఈ అధ్యాయపు ప్రయోజనము నిమిత్తము, అపిలేటు ప్రాధికారి, అట్టి ప్రాంగణములు ఉన్న అధికారిత పరిధి గల జిల్లా జడ్జి.".

58వ పరిచ్ఛేదమునకు సవరణ.

6. ప్రధాన చట్టము యొక్క 58వ పరిచ్ఛేదములో,-

(1) ఉపపరిచ్ఛేదము (1)లో "సంస్థ తన స్వంత నిధిని కలిగి ఉండవలెను" అను పదముల తరువాత ఈ క్రింది పదములను చేర్చవలెను, అవేవనగా;-

"రాష్ట్రములో నిధి నిహితము చేయబడవలెను మరియు అన్నివేళల యందు అట్లు నిహితము చేయబడునట్లు భావించవలెను. రాష్ట్రము ఆయా సమయములందు ఇచ్చునట్టి ఆదేశముల పై ఆధారపడి లేదా వాటిననుసరించి సంస్థ నిధిని నిర్వహించవలెను. సదరు నిధిలో చేరే అన్ని రాబడులు మరియు సదరు నిధి నుండి చేసే అన్ని చెల్లింపులు మరియు స్వీకరించబడవలెను మరియు రాష్ట్రం తరపున సంస్థ స్వీకరించునట్లు మరియు చేయునట్లు అన్ని వేళల భావించబడవలెను.";

(2) ఉపపరిచ్ఛేదము (2)లో గల "కేంద్ర ప్రభుత్వము లేదా రాష్ట్ర ప్రభుత్వము" అను పదములకు బదులుగా "ఏదేని ప్రభుత్వము" అను పదములను ఉంచవలెను.

(3) ఉపపరిచ్ఛేదము (4)లో చివర ఈ క్రింది పదములను చేర్చవలెను,-

"మరియు నిధిలోని ఏదేని లోటును చెల్లించుటకు".

(4) ఉపపరిచ్ఛేదము (5)లో గల "హైదరాబాదు స్టేటుబ్యాంకు" అను పదములకు బదులుగా "స్టేటు బ్యాంకు" అను పదములను ఉంచవలెను.

(5) ఉపపరిచ్ఛేదము (7)ను వదిలివేయవలెను.

59వ పరిచ్ఛేదమునకు సవరణ.

7. ప్రధాన చట్టము యొక్క 59వ పరిచ్ఛేదమునకు బదులుగా ఈ క్రింది దానిని ఉంచవలెను, అదేదనగా,-

"59. సంస్థ, రాష్ట్రము తరపున కలిగి ఉన్న ఆస్తి అంతయు, నిధి మరియు అన్ని ఇతర ఆస్తులు ఈ చట్టపు ప్రయోజనముల నిమిత్తము మరియు అందలి నిబంధనలను అనుసరించి, సంస్థచే వర్తింపు చేయబడవలెను."

8. ప్రధాన చట్టము యొక్క 63వ పరిచ్ఛేదపు ఉప-పరిచ్ఛేదము (3)లో చివర ఈ క్రింది దానిని చేర్చవలెను, అదేదనగా,- 63వ పరిచ్ఛేదమునకు సవరణ.

"ఆడిటు చేయబడిన అక్కౌంట్లను రాష్ట్ర ప్రభుత్వముచే స్వీకరించబడిన తరువాత సాధ్యమైనంత వెంటనే రాష్ట్ర శాసనమండలి ప్రతి సదనము సమక్షమున ఉంచవలెను.".

9. ప్రధాన చట్టము యొక్క 64వ పరిచ్ఛేదపు ఉపపరిచ్ఛేదము (1)లో చివర ఈ క్రింది దానిని చేర్చవలెను, అదేదనగా,- 64వ పరిచ్ఛేదమునకు సవరణ.

"ఆడిటు చేయబడిన అక్కౌంట్లను రాష్ట్ర ప్రభుత్వముచే స్వీకరించబడిన తరువాత సాధ్యమైనంత వెంటనే రాష్ట్ర శాసనమండలి ప్రతి సదనము సమక్షమున ఉంచవలెను.".

10. ఆంధ్రప్రదేశ్ గృహ నిర్మాణ సంస్థ (సవరణ) అధ్యాదేశము, 2018 ఇందు మూలముగా రద్దు చేయబడినది. అధ్యాదేశము రద్దు. 2018లో 6వది.

డా॥ పి. నారాయణ
పురపాలక పరిపాలన మరియు
పట్టణాభివృద్ధి శాఖ మంత్రి.